

NOTICE

It is hereby notified for the information of the Advocates, litigants and parties in person that in view of **partial modification** dt. 07/04/2017 :

I

The Honourable Shri Justice F.M. Reis and Honourable Justice Ms. Nutan D. Sardesai, will not sit singly from Monday to Wednesday. All Single Judge Board for Honourable Shri Justice F.M. Reis and Honourable Justice Ms. Nutan D. Sardesai from 10/04/2017 to 13/04/2017 including Final Hearing Board for the month of April, 2017 stands revoked. Fresh Single Judge Board for Honourable Shri Justice F.M. Reis and Honourable Justice Ms. Nutan D. Sardesai for Thursday (afternoon session) will be published on 10/04/2017.

II

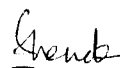
The separate Single Judge Admission, order and Final Hearing Board for Honourable Shri Justice M.S. Sonak has been published.

II

The Division Bench will take up matters from Monday to Wednesday (morning as well as afternoon session) and Thursday (only in the morning session).

Panaji, Goa

Date : 08/04/2017



(P.M. Shinde)

Deputy Registrar (J)

High Court of Bombay at Goa

NOTICE

In partial modification to the judicial assignment and standing orders of the High Court of Bombay at Goa-Panaji which has come into effect from 27th March 2017, it is hereby notified for the information of the Advocates and parties appearing in person at High Court of Bombay at Goa-Panaji, that the Hon'ble the Chief Justice is pleased to approve following partial modification w.e.f. 10th April, 2017 :

I

1	The Hon'ble Shri Justice F.M. REIS AND The Hon'ble Ms. Justice NUTAN SARDESSAI	<u>MONDAY TO WEDNESDAY</u> AND <u>THURSDAY MORNING SESSION</u>	For admission, final hearing and order matters therein:- (A) All Division Bench Civil and Criminal work. (B) All Public Interest Litigations. (C) Specially assigned matters.
1A	The Hon'ble Shri Justice F.M. REIS	<u>THURSDAY AFTERNOON SESSION AND FRIDAY</u>	For admission, final hearing and order matters therein:- (A) All First Appeals except assigned to other Courts. (B) All Second Appeals. (C) Specially assigned matters.
2	The Hon'ble Shri Justice M.S. SONAK		For admission, final hearing and order matters therein:- (A) All Civil Writ Petitions and Civil work not assigned to any other Court (B) All Criminal work. (C) Specially assigned matters.
1B	The Hon'ble Ms. Justice NUTAN SARDESSAI	<u>THURSDAY AFTERNOON SESSION AND FRIDAY</u>	For admission, final hearing and order matters therein:- (A) All First Appeals arising from M.A.C.T. Cases and L.A.Rs. (B) Appeal from Orders. (C) Specially assigned matters.

High Court, Appellate Side,
Bombay.

7th April 2017

By order

R.M. Joshi

(R.M. Joshi)
Registrar (Judl-I)

NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event of any Judge of the Division Bench passing such order and in respect of clubbing and placing of the matters pending before two Courts at the **High Court of Bombay at Goa - Panaji** at the request of parties-in-person or Advocates for clubbing and placing of such matters, the Hon'ble the Chief Justice, has been pleased to approve following w.e.f. 10th April 2017 :

A) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice F.M. Reis (sitting singly)** is allowed before the Court presided over by **Hon'ble Shri Justice M.S. Sonak**.

B) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice M.S. Sonak** is allowed before the Court presided over by **Hon'ble Ms. Justice Nutan Sardessai** and vice versa.

C) In case one of the Members from the Division Bench directs not to place a matter before him, the matter may be placed before the Division Bench consisting of the other Member of the Division Bench and **Hon'ble Shri Justice M.S. Sonak**.

(i) Your Ladyship may consider to direct that this would also include the matters in which any Division Bench passes an order, "Not to place any particular matter before a bench of which one of the Judges is a member" or a Hon'ble Single Judge passes an order, "Not before me" or "Remove from board", etc.

(ii) The aforesaid directions shall be in force until the present assignment continues.

(iii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side,
Bombay.

By order,

R.M.

Date: 7th April 2017

(R. M. Joshi)
Registrar (Judl-I)